

(c) For the year 2016-17, State Annual Action Plan (SAAP) from the State of Karnataka has been approved for an amount of ₹ 1694.472 lakhs. Accordingly, ₹ 1016.683 lakhs as Central Share has already been released to State.

Further, implementation of the programme comes under the purview of concerned State Government.

Need for guidelines for AYUSH drugs

2081. PROF. M.V. RAJEEV GOWDA: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) the details of States that do not have AYUSH inspectors;

(b) the reasons due to which there is no proper definition of what a new AYUSH drug is and no guidelines for the manufacturing and licensing of AYUSH drugs; and

(c) whether the Ministry is aware that due to these reasons, absurd combinations are being sold in the garb of Ayurveda which could pose a potential threat to consumers, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YASSO NAIK): (a) As per available information, ten States/UTs viz: Bihar, Jharkhand, Manipur, Meghalaya, Mizoram, Nagaland, Tripura, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep have not reported about the appointment of AYUSH inspectors.

(b) and (c) Drugs and Cosmetics Act, 1940 and Rules thereunder contain exclusive regulatory provisions for manufacturing and licensing of Ayurvedic, Siddha, Unani and Homoeopathic drugs. Section 3(a) and 3(h) of the Drugs and Cosmetics Act, 1940 respectively provide the definition of drugs as mentioned in the authoritative books of Ayurveda, Siddha and Unani Tibb systems and the patent or proprietary medicines made differently from the ingredients of those drugs amounting to new formulations. Guidelines for issue of license for the manufacturing of these two categories of Ayurvedic, Siddha and Unani drugs are prescribed under Rule 158-B of the Drugs and Cosmetics Rules, 1945 including the requirement of submission of proof of safety and effectiveness of the drug applied for obtaining manufacturing license from the Licensing Authority appointed by the concerned State Government. Similarly, regulatory provisions for licensing, manufacturing and sale of homoeopathic medicines and new homoeopathic medicine are prescribed in Rules 85B, 85C, 67 A to H and 30-AA of the Drugs and

Cosmetics Rules, 1945 respectively. Provisions for Misbranded, Spurious, Adulterated and drugs manufactured or distributed not in accordance with the prescribed standards along with penal provisions are inbuilt in the Drugs & Cosmetics Act, 1940 and Rules thereunder. States have reported testing of 4349, 3478 and 4107 drug samples of ASU& H drugs, out of which 317, 198 and 251 samples failed during 2013-14, 2014-15 and 2015-16. State Authorities have reported to have issued show cause notices to the defaulters; recalled failed products; suspended/cancelled licenses in fifty five cases and initiated prosecution in six cases.

Opening more AYUSH hospitals

2082. SHRIMATI RAJANI PATIL: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) the number of Ayurvedic hospitals run by the Ministry in the country, State-wise;

(b) whether Government has any plan to open more Ayurvedic hospitals run in all the States for the benefit of the Central Government employees; and

(c) whether employees under CGHS can directly go to such Ayurvedic hospitals, for treatment?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YASSO NAIK): (a) The following National Institutes under the Ministry of AYUSH imparting education in Ayurveda has attached hospitals:

1. National Institute of Ayurveda (NIA)-Jaipur (Rajasthan)
2. North Eastern Institute of Ayurveda and Homoeopathy (NEIAH)-Shillong (Meghalaya)
3. An All India Institute of Ayurveda (AIIA) at New Delhi
4. Institute of Post Graduate Teaching and Research in Ayurveda (IPGTRA)-Jamnagar (Gujarat) (The institute is funded by Government of India but is governed by the Acts and Statute of Gujarat Ayurveda University)

(b) At present there is no proposal to open Ayurvedic Hospitals in all the States.

(c) Yes.